

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

252. C.P. (IB)/314(MB)2022

**IN THE MATTER OF**

The Bank Of Baroda Limited

... Petitioner

Vs

Mrs. Kalpana Kewalchand Jain Personal

Guarantor to CD- M/s Datsun Fashion Limited

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 21.05.2024**

CORAM:

SHRI K. R. SAJI KUMAR  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

Adjourned to **12.07.2024** for further consideration.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
K. R. SAJI KUMAR  
Member(Judicial)

/Ziyaul/